

(ख) केन्द्रीय सरकार इस पर कितना खर्च कर रही है; और

(ग) राज्य सरकारों का इस खर्च में क्या भ्रष्टाचार है ?

गृह-मार्ग मंत्रालय में राज्य-मंत्री (श्री दातार): (क) से (ग). इस सूचना को प्रकट करना लोक हित में ठीक नहीं होगा।

Police Guards

1205. Shri B. C. Kamble: Will the Minister of Home Affairs be pleased to state:

(a) whether any person has been granted police guard in Delhi (Old and New) during 1956; and

(b) if so, the names of the persons and the reasons therefore, and who bore the expenses of the said guard, if any?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) It would not be in the public interest to disclose the names of all persons who have been provided police guards or the reasons therefor. Police guards are provided where Government consider that there is such need. The question of cost depends on the circumstances of each case.

Scheduled Tribes

1206. Shri Sanganna: Will the Minister of Home Affairs be pleased to state whether all the State Governments have sent schemes for the socio-economic development of the Adivasis in their respective States for the Second Five Year Plan?

The Deputy Minister of Home Affairs (Shrimati Alva): Yes, Sir. The revised plans from the States affected by reorganisation are, however, awaited.

भारत के संविधान का हिंदी संस्करण

१२०७. श्री कुलकर्णी राय: क्या विधि मंत्री यह बताने की कृपा करेंगे कि सारे संशोधनों सहित भारत के संविधान का हिन्दी संस्करण कब तक प्रकाशित होगा ?

विधि मंत्री (श्री अ० कु० सेन): सारे संशोधनों सहित भारत के संविधान का संस्करण जिसमें हिन्दी अनुवाद के साथ साथ अंग्रेजी मूलपाठ भी होगा, इस समय छप रहा है। इस वर्ष के अन्त तक इसके प्रकाशित होने की सम्भावना है।

Manufacture of Vehicles

1208. Shri Viswanatha Reddy: Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to set up a factory for the manufacture of trucks and such other mobile vehicles, for the use of Armed forces; and

(b) if so, what decisions if any have been taken in this regard?

The Deputy Minister of Defence (Shri Raghuramiah): (a) No

(b) Does not arise.

Confirmation of Displaced Government Employees

1209. Shri Ramji Verma: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that displaced Government employees included in the initially constituted Regular Temporary Establishment of Assistants under the liberalised rules have not been confirmed so far;

(b) whether it is also a fact that about 400 persons who qualified in the Assistants Examination of 1956 have been appointed on substantive basis, and

(c) if so, the reasons for mitigating the benefit granted to displaced Government employees and making them junior to fresh hands?